

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **M/s. VINDHYAVASINI TOLL INFRASTRUCTURE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. VINDHYAVASINI TOLL INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17 th September 2012
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2012PTC235836
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 101, OG-III, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E), Mumbai City MH 400101
6.	Insolvency commencement date in respect of corporate debtor	Order passed date by NCLT: 09 th February 2023 Order received by IRP: 13 th February 2023
7.	Estimated date of closure of insolvency resolution process	08th August 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Naren Sheth, B. Com (Hons.) F.C.A., DISA (ICAI), (IRP) INSOLVENCY PROFESSIONAL (IP) IP/P-00133-IBBI/IPA-001/2017-18/10275
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1014-1015, PRASAD CHAMBER, TATA ROAD NO.1, OPERA HOUSE, CHARNI ROAD (EAST), MUMBAI 400004. M: 09821133426 T: 022 66322870 e-mail: mkindia58@gmail.com/ cirp.vvtipl@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as above & Process e-mail id: cirp.vvtipl@gmail.com (As per CIRP regulations 4C of IBBI)
11.	Last date for submission of claims	27th February 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. VINDHYAVASINI TOLL INFRASTRUCTURE PRIVATE LIMITED** on order passed on 9th February 2023, but order received on 13th February 2023.

The creditors of **VINDHYAVASINI TOLL INFRASTRUCTURE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **27th February 2023 to** the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

NAREN SHETH



Date and Place

13th February 2023

Mumbai